been projected. Presently also detailed exploration is being carried out by CMPDIL in Padmapur Sasti and Hindustan Lalpeth areas.

Cases originating from Aurangabad, Bhir, Nanded ana Parbhani pending in Bombay High Court for the last three years

- 1140. .SHRI G. R. MHAISEKAR: Will the JUSTICE, AND' COMPANY AFFAIRS be pleased to
- (a) the number of cases pending in the Bombay High Court during the last three years and originating from Aurangabad. Bhir. Osmanabad, Nanded and Parbhani; and
- (b) what is their cumulative percentage of the total number of cases pending in that High Court?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR): (a) and (b) The information is being collected, and will be laid on the Table of the House.

Appointment of Chief Justice of Delhi High Court

1141. SHRI SATCHIDANANDA-*R*. M. DESAI:

Win inister f LAW, JUSTICE AND COMPNY AFAIRS be pleased to state:

- (a) whether the present Chief Justice of Delhi High Court has been appointed an *ad hoc* basis;
- (b) whether he is entitled to a regular appointment as a senior most judge;
- (c) whether Government propose to bring an outsider as Chief Justice of Delhi;
- (d) whether there have been protests asainst this *ad* hoc appointment; and
- (e) if so, what is Government's reaction thereof9

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR): (a) On the retirement of Shri Justice V. S. Deshpande, Shri Prakash Narain has been appointed under Article 223 to perform the duties of the Chief Justice oi the Delhi High Court.

- (b) No such right accrues to him under the Constitution.
- (c) to (e) No protest specifically against the appointment of an acting Chief Justice of the Delhi High Court has been received by Government. The question of appointment of the Chitf Justice of the Delhi High Court is under the consideration of the Government.
- 1142. (Transferred to the Uth August, 1980).

Cancellation of Accreditation of

- 1143. SHRI SURENDRA MOHAN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:
- (a) whether Government have cancelled the Accreditation of any Journalist during the past six months; and
 - (b) if so, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIMATI RAM DULARI SINHA); (a) No, Sir.

(b) Does not arise.

Scheme to resolve the power crisis

- 1144. SHRI NARSINGH NARAIN PANDEY: Will the Minister of ENERGY AND COAL be pleased to state:
- (a) what is the total production of hydel and thermal power in each State during the last three years;